

and Hindi newspapers are not being allowed. Now it is turning out to be a serious law and order problem and since the Assembly is not functioning there, it is necessary that Prime Minister takes initiative on this issue and brings forward an immediate Bill including Manipuri language in the Eight Schedule of the Constitution and the Government should react to the situation there and make a statement on the floor of the House.

SHRI JITENDRA NATH DAS (Jalpaiguri): Sir, I would like to draw the attention of the Government to the long-standing demand of the people of North Bengal, specially those of the Jalpaiguri Divisional Town, to set up a Circuit Bench of the Calcutta High Court. The Members of the Bar Association initiated the issue. On 3rd June, 1988, the High Court of Calcutta announced its decision to set up a Circuit Bench there. For this purpose, a number of rooms have been earmarked at Nawab-Bari of Jalpaiguri Divisional Town. In this connection, the hon. Chief Minister of West Bengal has expressed his views in his letter to Shri Dinesh Goswami, the then Minister of Law and Justice during July 1990 stating that the Circuit Bench should be located at the Jalpaiguri Divisional Town at Nawab-Bari. On this occasion, I would like to mention another opinion of the registrar of Calcutta High Court also. He has opined that it is the Central Government which can decide the venue of this Circuit Bench.

Under the circumstances, I urge upon the Government to take necessary steps so that the Circuit Bench of Calcutta High Court may be situated at Nawab-Bari in Jalpaiguri.

SHRI HANNAN MOLLAH (Uluberia): Sir, I would like to draw the attention of the Government to the miserable plight of those physically-handicapped employees of the Ministry of Welfare, Government of India. You know, they was working for five-days in

week for last ten years. All the four National Instituted of the Physically-handicapped at Delhi, Dehra Dun, Calcutta and in other parts of the coutry worked for five-days in a week. But recently, they have changed the whole system. When all the Central Government employees are working for five-days in a week all over the country, the physically-handicapped workers are now forced to work half-a-day more. Recently, they have ordered the employees to work six days in a week. So, they are representing to the Government repeatedly but no decision has yet taken. This one-day increase is difficult for the employees. Even if there is one-hour increase in a day, it is not so difficult. But coming and going on Saturday is more difficult for the physically-handicapped employees. This one-day increase in working means that they have to come one-day more. This is more difficult. Therefore, the Government should be more sympathetic to its own employees. I feel that this six-day week of those employees should be reduced and it should be reverted back to the old system of five-day week for those physically-handicapped employees of the All-India Institute of Physically-handicapped all over the country.

I, therefore, urge upon the Minister of Welfare to take immediate decision in this regard.

MR. SPEAKER: Now, we will ask the Minister to lay the Papers on the Table of the House. Those who are on the back-benches will be given a chance next and the front-benchers are requested not to raise their hands.

(Interruptions)
